

ITEM NO.1 Court 7 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1630/2020 in W.P.(C) No. 880/2016

SURAZ INDIA TRUST Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(PETITIONER-IN-PERSON MATTER.

IA No. 62346/2021 - RECALLING THE COURTS ORDER)

Date : 09-07-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Rajiv Daiya, MD of the petitioner
(Not joined)

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 75494/2021, application for
exemption from filing O.T. is allowed.

Learned senior counsel for the State of
Rajasthan has drawn our attention to the letter
addressed by Mr. Daiya in response to proceedings
initiated by the concerned authorities to contend
that they tend to scandalize the Court.

On perusal of the record, we find that while
the issue is simply of recovery of costs from the
Trust/ Mr. Daiya in terms of judgment of this
Court, all kinds of pleadings are being made, letter

written only to scandalize the Court and prevent the Court from taking action to ensure recovery of costs. It is clearly an endeavour to browbeat the Court and this Court will not countenance the same.

Let contempt notice issue to Mr. Rajiv Daiya as to why he should not be proceeded against and sentenced for his endeavour to scandalize the Court, returnable on 04.08.2021.

The Registry to inform Mr. Daiya about the aforesaid order passed by us.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[BEENA JOLLY]
COURT MASTER (NSH)